

or incidental thereto.

The motion was adopted.

[*Translation*]

SHRI MANGAL RAM PREMI: I introduce the Bill.

15.33 hrs.

(III) The National Commission for Safai Karamcharis (Amendment) Bill*

(Amendment of Section 1, etc.)

[*Translation*]

SHRI MANGAL RAM PREMI: I beg to move for leave to introduce a Bill to amend the National Commission for Safai Karamcharis Act, 1993.

[*English*]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the National Commission for Safai Karamcharis Act, 1993."

The motion was adopted.

[*Translation*]

SHRI MANGAL RAM PREMI: Mr. Deputy Speaker, Sir, I introduce the Bill.

15.34 hrs.

(IV) Safai Karamcharis Small Scale Industries Development Corporation Bill*

[*Translation*]

SHRI MANGAL RAM PREMI: I beg to move for leave to introduce a Bill to establish and incorporate a Safai Karamcharis Small Scale Industries Development Corporation for the promotion of economic development of Safai Karamcharis and for matters connected therewith or incidental thereto.

[*English*]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a Safai Karamcharis Small Scale Industries Development Corporation for the promotion of economic development of Safai Karamcharis and for matters connected therewith or incidental thereto."

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.

The motion was adopted

[*Translation*]

SHRI MANGAL RAM PREMI: I introduce the Bill.

15.35 hrs.

(V) Safai Karamcharis Insurance Scheme Bill*

[*Translation*]

SHRI MANGAL RAM PREMI (BIJNOR): I beg to move for leave to introduce a Bill to provide for comprehensive and compulsory insurance of Safai Karamcharis against any mishap connected with their work to give them economic protection, safeguard their interests and for matters connected therewith.

[*English*]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for comprehensive and compulsory insurance of Safai Karamcharis against any mishap connected with their work to give them economic protection, safeguard their interests and for matters connected therewith."

The motion was adopted.

[*Translation*]

SHRI MANGAL RAM PREMI: I introduce the Bill.

15.36 hrs.

(VI) Reservation (Services and Higher Education) Bill*

[*English*]

SHRI G.M. BANATWALLA (PONNANI): I beg to move for leave to introduce a Bill to provide for adequate reservation in posts and services under the Central Government and its public sector undertakings and in higher educational institutions for the Scheduled Castes, the Scheduled Tribes, other backward classes and backward minorities and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for adequate reservation in posts and services under the Central Government and its public sector undertakings and in higher educational institutions for the Scheduled Castes, the Scheduled Tribes, other backward classes and backward minorities and for matters connected therewith."

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.